

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4854  
ANSWERED ON:12.08.2014  
CRIMINAL JUSTICE SYSTEM  
Sreeramulu Shri B.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has constituted the Malimath Committee to suggest reforms in the criminal justice system;
- (b) if so, whether the said Committee has submitted its report; and
- (c) if so, the recommendations made by the Committee along with the action taken by the Government to implement all the recommendations made by the Malimath Committee?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) & (b): Government of India had constituted a Committee under the Chairmanship of Justice Dr. V.S. Malimath on 24th November, 2000 to consider measures for revamping the Criminal Justice System. The Committee submitted its report in April, 2003.

(c): The Report of the Committee is available in the Ministry's website ([www.mha.nic.in](http://www.mha.nic.in)). The Committee made 158 recommendations and suggestions to effect major administrative and legislative changes. Advisories have been issued to the State Governments/UT Administrations with regard to those recommendations which were implementable through administrative measures. As regards recommendations which require amendments to various laws i.e. Indian Penal Code, Code of Criminal Procedure etc., view/comments of the State Governments/UT Administrations have been sought as Criminal Law and Criminal Procedure are in the Concurrent list of Seventh Schedule to the Constitution of India requiring consultation with State Governments. To revamp the administration of criminal justice system, the Law Commission of India have been requested through the Ministry of Law & Justice to thoroughly examine the related issues including the recommendations of Malimath Committee for suggesting comprehensive amendments/reforms in the Criminal Justice System.